HIGH COURT OF CHHATTISGARH

Data of Commercial Benches (Commercial Appellate Division)

Month – July 2024

	Form 1 List of cases e-filed during the month											
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Advocate Mobile Number	Advocate E- mail Id	Date of Registration	Date of e-filing			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
1	High Court of C.G.	Bilaspur	NIL	NIL	NIL	NIL	NIL	NIL	NIL			

Form 2 List of cases in which e-payment of Court fees was made during the month										
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Date of e-payment of Court Fees			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)			
1	Commercial Court	Raipur	NIL	NIL	NIL	NIL	NIL			

	Form 3 List of cases in which Electronic Service of process has taken place during the month											
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Date of Electronic Service of process					
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)					
1	High Court of C.G.	Bilaspur	NIL	NIL	NIL	NIL	NIL					

	Form 4			 	_
List of total no. of case	s randomly all	ocated du	iring the month		
Name		Count	C T		 _

Sr. No.	Court	District	Court Name	Court No.	Case Type	Case Count (No. Of cases randomly allocated)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	High Court	Bilaspur	Hon'ble Shri Justice Goutam Bhaduri Hon'ble Shri Justice Radhakishan Agrawal	-	Arba 28/2024	-

				For List of cases in which Case Manageme			
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name		Date of filing Date of Registration	Date of case management hearing
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	High Court	Bilaspur	ARBA 11/2018	South Eastern Coalfields Limited Vs. M/s Bansilal Nanda And Company	PANKAJ AGRAWAL, (COUNSEL FOR THE APPELLANT) & K.R. NAIR, VEENA NAIR, (COUNSEL FOR THE RESPONDENT)	06/03/2018	11/07/2024
2	High Court	Bilaspur	ARBA 13/2018	M/s Kripa Road Lines Vs. M/s Ntpc Limited	VIBHOR GOVARDHAN, HARIOM RAI, AISHWARYA DIWAN, PARAS SAHU, POOJA LONIYA, SACHIN NIDHI, AJAY KUMAR CHANDRA, HARSH TRIPATHI, SAKET PANDEY, BASANT DEWANGAN, ANUP MAJUMDAR, KRISHNA TANDON (NOC), (COUNSEL FOR THE APPELLANT) & B.D. GURU, SHALEEN SINGH BAGHEL, RAJENDRA TRIPATHI, ADITYA BHARDWAJ (COUNSEL FOR THE RESPONDENT)	12/03/2018	10/07/2024
3	High Court	Bilaspur	19/2018	Nigam Ltd. & Anr. Vs. M/s S. D. Constructions	SANDEEP DUBEY, ALOK CHANDRA RISHI, (COUNSEL FOR THE APPELLANT) & HAMIDA SIDDIQUI, ARHAM SIDDIQUI, RAHUL AGRAWAL, (COUNSEL FOR THE RESPONDENT)	23/04/2018	11/07/2024
4	High Court	Bilaspur	ARBA 8/2022		ABHISHEK VINOD DESHMUKH, ATUL CHOWDHARY, (COUNSEL FOR THE APPELLANT) & HARPREET SINGH	02/03/2022	15/07/2024

					AHLUWALIA, RAMAKANT MISHRA, R.K.GUPTA, RISHABH BISEN, ANJALI SINGH CHOUHAN, (COUNSEL FOR THE RESPONDENT)		
5	High Court	Bilaspur	ARBA 16/2022	South Eastern Coalfields Limited and Ors. Vs. M/ S Sri Balaji Metals And Minerals Pvt. Ltd.		30/04/2022	31/07/2024
. 6	High Court	Bilaspur	ARBA 17/2023	M/s Bharat Aluminum Company Limited (Balco) Vs. M/s R.K. Transport Company	D.L. DEWANGAN, AKASH KUMAR KUNDU, RISHABH GARG, SUNDAR LAL SAHU, ANJALI SHARMA, SAMRATH SINGH MARHAS, (COUNSEL FOR THE APPELLANT) & ASHISH SURANA, MAYANK CHANDRAKAR, KESHAV DEWANGAN, CHETAN SINGH CHAUHAN, ANAND DADARIYA, NIKHIL PARAKH, (COUNSEL FOR THE RESPONDENT)	09/05/2023	15/07/2024
7	High Court	Bilaspur	ARBA 53/2023	State of Chhattisgarh Vs. Cube Engitech Consultants (P) Limited	A.G.,(COUNSEL FOR THE APPELLANT)	20/12/2023	30/07/2024

					Contested comm	Forn ercial cases		uring the m	onth				
SL No	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre- Institutio n Mediatio n did not take place (Yes/No)	Date of Decision	Days for dispos al	Nature of Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1	High Court	Bilapsur	ARBA 5/2022	M/s Todarmull Infrastructures Pvt. Ltd. Vs.		18/01/2024	N.A.	10/07/202 4	904 Days	Contested (Dismissed)	N.A.	N.A.	Arbitration Appeal U/S 37 of the Arbitration

				Central	APPELLANT) & R.K. GUPTA, BHUVNESHWAR SINGE RAJPUT, SWATI RA. GUPTA, (COUNSEL FOR THE RESPONDENT)	I							and Conciliation Act 1996 R/W Section 13 of Commercial Court Act, 2015
2	High Court	Bilapsur	ARBA 7/2022	Central	HARPREET SINGH AHLUWALIA, JYOTI SINGH, RAMAKANT MISHRA, RISHABH BISEN, ANJALI SINGH CHOUHAN, (COUNSEL FOR THE APPELLANT) & ABHISHEK VINOD DESHMUKH, (COUNSEL FOR THE RESPONDENT)		N.A.	10/07/202	175 Days	(Dismissed)	N.A.	N.A.	Arbitration Appeal U/S 37 of the Arbitration and Conciliation Act 1996 R/W Section 13 of the Commercial Court Commercial Division, Commercial Appellate Division of High
3	High Court	Bilapsur	ARBA 9/2022	Udyog Private Ltd. Vs . M/s	KESHAV DEWANGAN, AKASH PANDEY, MAYANK CHANDRAKAR, HARSHAL CHOUHAN, (COUNSEL FOR THE APPELLANT) & BHOLA NATH NANDE, S.N. NANDE, PRIYANSHU GUPTA, (COUNSEL FOR THE RESPONDENT)	02/03/2022	N.A.	10/07/202 4	861 Days	Contested (Dismissed)	N.A.	N.A.	Court Act 2015 Appeal U/S 37 of the arbitration & Conciliation Act, 1996 R/W Section 13 of the Commercial Court, Act, 2015.
4	High Court	Bilapsur	erronomental (U.S.A.A.A.A.A.A.A.A.A.A.A.A.A.A.A.A.A.A.	Central Railways & Anr. Vs. M/s Todarmull Infrastructures Pvt. Limitted	RAMAKANT MISHRA, KESHAV PRASAD GUPTA, SHARAD MISHRA, JYOTI SINGH, (COUNSEL FOR THE APPELLANT) & ABHISHEK VINOD DESHMUKH, (COUNSEL FOR THE RESPONDENT)	04/05/2022	N.A.	10/07/202	798 Days	Contested (Dismissed)	N.A.	N.A.	Appeal Under Section 13 of the Commercial Courts, Commercial Division and Commercial appellate Division of High Courts Act, 2015

5	High Court	Bilapsur	ARBA 27/2022	Todarmull Balchand Suntwal	RAMAKAŅT MISHRA, JYOTI SINGH, KESHAV PRASAD GUPTA, TUSHAR DHAR DIWAN, (COUNSEL FOR THE APPELLANT) & ABHISHEK VINOD DESHMUKH, (COUNSEL FOR THE RESPONDENT)	25/08/2022	N.A.	08/07/202 4	684 Days	Contested (Withdrawn)	N.A.	N.A.	Arbitration Appeal U/S 13 of Commercial Court Act and Appeal U/S 37 (1)C of Arbitation and Conciliation Act 1996
6	High Court	Bilapsur	ARBA 28/2022		ABHISHEK VINOD DESHMUKH,, (COUNSEL FOR THE APPELLANT) & ASSTT. S.G., (COUNSEL FOR THE RESPONDENT)	27/08/2022	N.A.	08/07/202 4	681 Days	(Withdrawn)	N.A.	N.A.	Arbitration Appeal U/S 13 of Commercial Court Act and Appeal U/S 37 (2)C of Arbitarion and Conciliation Act 1996
7	High Court	Bilapsur	ARBA 10/2023	M/s G.V. Rathod Vs. Chhattisgarh Tourism Board & Anr.	AGRAWAL, MEHAL	13/03/2023	N.A.	22/07/202 4	498 Days	Contested (Dismissed)	N.A.	N.A.	Arbitration Appeal U/S 37 of the Arbitration and Conciliation Act 1996 R/W Section 13 of Commercial Court Act, 2015

	Form 7 Summary of Commercial Cases during the month												
Sr. No.	Court	District	Total number of cases pending on the 1 st day of the month	Total number of cases instituted during the month	Total number of cases disposed during the month	Total number of cases pending at the end of the month							
(1)	(2)	(3)	(4)	(5)	(6)	(7)							
1	High Court of C.G.	Bilaspur	78	01	07	72							

Form 6 (i): Mediation Data on Monthly Basis

		List of cases received	for Pre-Institution Me	ediation and Settlement d	luring the month	1/11
Sr. No.	Name of Mediation Centre [For example, DLSA or Main Mediation Centre Mumbai	Total number of applications pending on the 1 St day of the month	Total number of applications received		Total number of non-starter	Total number of applications pending at the end of the month
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Mediation Centre, High Court of Chhattisgarh, Bilaspur	NIL	NIL	NIL	NIL	NIL

(K. VINOD KUJUR) REGISTRAR (JUDICIAL)